

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/MP/2021

Subject : Petition under Regulation 12 & 13 of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ RHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Revision in Minimum Wages and implementation of GST Act in respect of Rampur Hydro Power Station (RHPS).

Petitioner : SJVNL

Respondents : PSPCL & 11 ors.

Date of Hearing : **25.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G. Ramachandran, Sr. Advocate, SJVNL
Ms. Anushree Bardhan, Advocate, SJVNL
Shri Harish Kumar Sharma, SJVNL
Shri Naveen Yadav, SJVNL
Shri Aman Katoch, SJVNL
Shri Rajinder Singh, SJVNL
Shri Brijesh Kumar Saxena, UPPCL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing on **13.10.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

